

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 224/2016  
RT No. 21/2017**

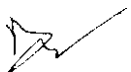
In the matter of :

M/s. Bajaj Basmati Pvt. Ltd. ...Petitioner.

Present: - Mr. Amandeep Sharma, Advocate for Mr. P.S. Khurana,  
Advocate for petitioner with Mr. Krishan Kumar Bajaj  
petitioner in person.

This petition was filed in the Hon'ble Punjab and Haryana High Court, Chandigarh under Section 433 (a) of the Companies Act, 1956 for voluntary winding up of the petitioner-company. The petition seems to have been transferred to the Tribunal under Rule 5 of the Companies (Transfer of Pending Proceedings) Rules, 2016 (for brevity hereinafter referred to as the "Rules").

Having heard learned counsel for the petitioner, we find that this petition is required to be returned to the Hon'ble Punjab and Haryana High Court. Rule 4 of the aforesaid Rules says that all applications and petitions relating to voluntary winding up of companies pending before a High Court on the date of commencement of these Rules, shall continue with and dealt with by the High Court in accordance with provisions of the Act.



In view of the above, the records of this petition be returned

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to the Hon'ble Punjab and Haryana High Court immediately for further proceedings.

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(Justice R.P. Nagrath)  
Member (Judicial)

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(Deepa Krishan)  
Member (Technical)

February 22, 2017

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